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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 4/2016, TP 62-A/2016 to TP 62-E/2016 with  
TP No. 62/397-398/NCLT/AHM/2016 (New)  
CA No. 67/2015, 77/2015, 195/2015, 1/2016, 54/2016  
CP No. 17/397-398/CLB/MB/2014 (Old)**


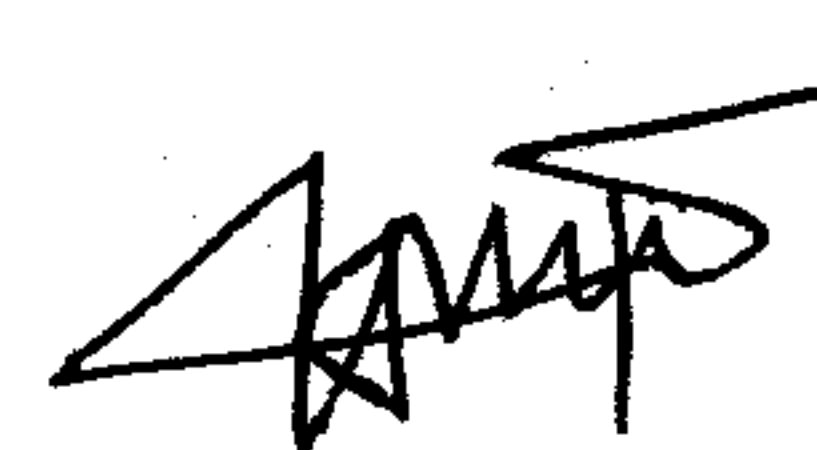
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: Mukund Subhash Karwa & Ors.  
V/s.  
Krishidhan Seeds Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u>          | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|--|--------------------|-----------------------|---|
| 1.           | Amit R. Joshi<br>For Kunal P. Vaishnav | Adv.               | Resp. No. 1 to 5      |  |
| 2.           | HARMISH K. SHAH                        | Adv                | Petitioner            |  |

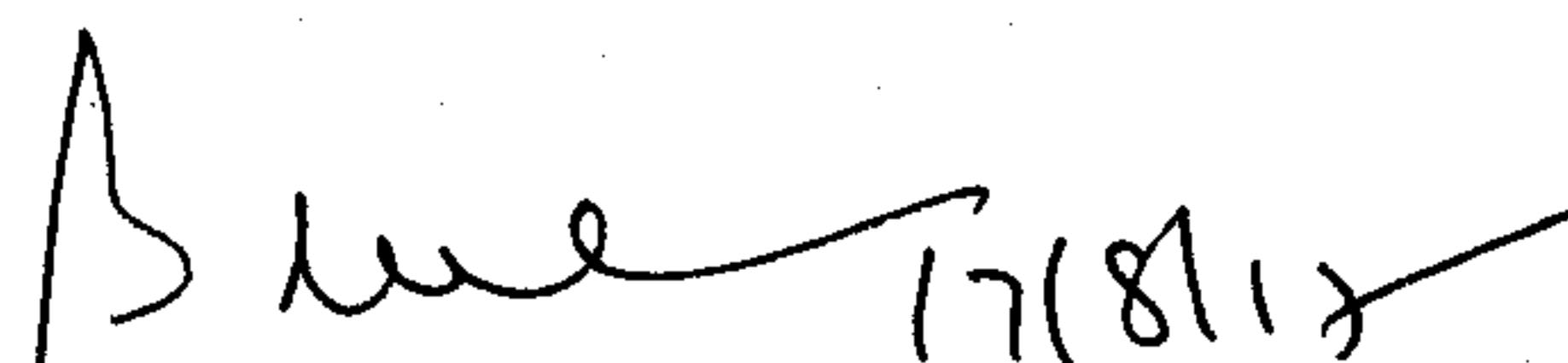
**ORDER**

Learned Advocate Mr. Harmish Shah present for Petitioner. Learned Advocate Mr. Amit Joshi i/b Learned Advocate Mr. Kunal Vaishnav present for Respondents no. 1 to 5.

Suo moto matter is reopened.

Heard arguments of both sides.

Order reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.